

OPEN COURT
CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 15th day of March, 2019

Present :

Hon'ble Ms. Ajanta Dayalan, Member-A

Original Application No.330/0233/2019
(U/S 19, Administrative Tribunals Act, 1985)

Prahlad Dhar Dubey a/a 62 years old Ticket No. 4698 S/o T.D. Dubey, Retired Fitter, Grade-I, Mechanical Workshop, Sell Shop, Eastern Railway, Gorakhpur. r/o Sarar, Post-Bootha, District-Gorakhpur.

.....Applicant.

By Advocate – Shri Sanjay Kumar Shukla.

V E R S U S

1. Union of India, through G.M. Northern Ministry Railway, Government of India, New Delhi.
2. General Manager, North Eastern Railway, Gorakhpur.
3. Divisional Manager through G.M. North Eastern Railway, Gorakhpur Division, Gorakhpur.
4. Chief Workshop Manager/Personnel, North Eastern Railway, Gorakhpur.

.....Respondents.

By Advocate: Shri P.K. Rai.

O R D E R

Heard Shri S.K. Shukla, learned counsel for the applicant and Shri P.K. Rai, learned counsel for the respondents.

2. Learned counsel for the applicant states that the applicant retired in February 2017 but some of his dues are yet to be paid to him. In this regard, he made representations dated 30.07.2018 and 04.08.2018 (Annexure A-1).

3. Learned counsel for the applicant states that the applicant would be satisfied if a direction is issued to the competent authority amongst the respondents to settle his dues in a time bound manner. Learned counsel for the respondents does not have any objection to this.

4. Accordingly, the competent authority amongst the respondents is directed to take a decision on the pending representations of the applicant at Annexure A-1 to the OA and, if he is entitled, to make the payments of the dues to the applicant within a period of three months from the date of receipt of a certified copy of this order.

5. It is made clear that I have not expressed any opinion on the merits of the case.

6. With this direction, the OA stands disposed of. There is no order as to costs.

(Ajanta Dayalan)
Member (A)

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